

Gold Trade

4962 SHRI N. SUNDARARAJ: Will the Minister of FINANCE be pleased to state:

(a) whether Government have issued any specifications/guidelines after the abolition of Gold Control Act regarding the internal trade and manufacturing of gold ornaments in the country;

(b) whether prior permission is needed for starting trade in gold;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) (a) No, Sir.

(b) No, Sir.

(c) In view of (a) & (b) above question does not arise

(d) With the abolition of the Gold (Control) Act, 1968 all restrictions over internal trade in gold have been removed, hence no further guidelines are necessary.

[Translation]

Recruitment of SCs/STs in Nationalised Banks

4963. SHRI RATILAL KALIDAS VARMA: Will the Minister of FINANCE be pleased to state:

(a) the number of persons recruited in nationalised banks in clerical and other cadre from 1987 to 1990 (so far);

(b) the number of persons belonging to Scheduled Castes and Scheduled Tribes out of them;

(c) whether reservation quota has not been filled; and

(d) if so, the steps being taken by Government to fill the same?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The present data reporting system does

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not generate year wise information on recruitment made by public sector banks in various cadres. However, as per available data, approximate figures of additions to the various cadres of the banks in the 20 nationalised banks from 31-12-1987 to 31-12-1989 has been as follows:

Officers	4834
Clerks	6788
Sub-staff	3715

(b) The details of recruitment of Scheduled Castes and Scheduled Tribes in the above cadres during the last three years viz. 1-11-87 to 31-12-89 have been as under:

Cadre	SC	ST
Officers	670	390
Clerks	4515	2692
Sub-staff	5026	1785*

*Data Provisional.

(c) As per the information received from the banks, there exists some backlog for SC/ST as on 31-12-1989.

(d) To ensure the proper implementation of reservation policy and for increasing the representation of SCs and STs in the banking industry, Govt., in the Banking Division, has from time to time, taken the following measures:

1. A separate brochure on Reservations for SCs and STs in the service of the banks/financial institutions has been got issued through the Indian Banks Association.
2. All public sector banks/financial institutions have been advised to place every year before their respective Boards of Directors a review note on the progress made in the implementation of reservation policy in the banks. For this standard proforma has been devised and circulated to the banks.

3. Copies of the Review Reports placed before the Boards of Directors are received in the Banking Division of the Govt. and are scrutinised minutely and short comings, if any, are intimated to the concerned banks for corrective and remedial action.
4. The Liason Officer for SCs and STs in Banking Division undertake in depth examination of the implementation of reservation policy of at least one bank in each quarter when, inter alia, the rosters, indents, etc. are examined. The shortcomings noticed during the course of study are discussed with the Chief Executives and other Senior Officers of the banks/FIs and are followed up for corrective action.
5. Suitable proformae have been designed for placing of indents by banks on the BSRBs/ Employment Exchanges which ensure that the interests of the SC/ST are properly protected.
6. The banks have been advised to conduct pre-recruitment and pre-promotion training programmes.
7. The educational qualifications for direct recruitment to clerical cadres have been relaxed in favour of SCs/STs.
8. The SC & ST candidates are adjudged on relaxed standards both in the written tests and interviews.
9. The banks have appointed one of their senior executives viz. DGM/AGM to function as Liaison Officer for ensuring implementation of reservation policy in respective banks.
10. The banks have been advised to include one member belonging to SC and ST in the selection committees/DPCs.
11. Almost all banks have set up SC & ST Cell in their Central, Zonal and Regional Offices.
12. The banks have been advised to accord informal recognition to SC/ST Welfare associations to enable them to protect the interests of SC/ST employees for redressal of their grievances, if any.
13. The CMDs of all public sector banks/financial institutions have been advised to meet once in a quarter the representatives of SC and ST associations and hear their grievances relating to reservation policy.
14. The banks have been advised to conduct the special recruitment drives during the year 1989-1990 to clear the backlog, with encouraging results.

SC/ST Managers in Bank of Baroda in Gujarat

4964 SHRI RATILAL KALIDAS VARMA: Will the Minister of FINANCE be pleased to state:

(a) the total number of branches of the Bank of Baroda in Gujarat;

(b) whether people belonging to Scheduled Castes and Scheduled Tribes have been appointed as managers in these branches in the first, second, third and fourth scales; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) 609 branches of Bank of Baroda are functioning in Gujarat State at present.

(b) and (c) The number of branch managers belonging to Scheduled Castes and Scheduled Tribes category in Gujarat is as under:—

Scale	Number
Junior Management Grade/ Scale I.	55
Middle Management Grade/Scale II.	17